

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2889
ANSWERED ON:24.07.2009
UNIQUE TRANSACTION NUMBER
Pathak Shri Harin;Rao Shri Sambasiva Rayapati

Will the Minister of FINANCE be pleased to state:

- (a) whether Government has recently decided to make it compulsory to quote Unique Transaction Number (UTN) in the IT return form by all the tax assessees;
- (b) if so, the reasons therefor;
- (c) whether UTN has been issued to all Income Tax assesses; and
- (d) if not, the reasons therefor and the time by which UTN is likely to be issued to all IT assessees?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE:(SHRI S.S. PALANIMANICKAM)

- (a) Yes Sir. The Government has decided to make it compulsory to quote Unique Transaction Number (UTN) in the Income-tax return forms to be filed by all the assessees to whom such number has been allocated by the Income-tax Department. However, vide Press Release dated 30th June, 2009, it has been decided to keep this requirement of quoting Unique Transaction Number in abeyance for the time being.
- (b) Unique Transaction Number would be allotted against each transaction in which tax has been deducted or collected at source. It is proposed to make it compulsory to quote this Number in the Income-tax return forms so as to ensure prompt verification and granting of tax credits to the tax payers.
- (c) No Sir. Since the UTN has not been communicated to the taxpayers, therefore, the requirement of quoting UTN in Income-tax return form for assessment year 2009-10 has been kept in abeyance.
- (d) This system of allotting Unique Transaction Number is expected to become operational by 1st January, 2010.